## CENTRAL ELECTRICITY REGULATORY COMMISSION New Delhi

## Petition No. 326/TT/2022

**Subject**: Petition for determination of transmission tariff for 2019-24 tariff

period for assets covered under "Transmission System for providing connectivity to RE projects at Bikaner (PG),

Fatehgarh-II & Bhadla-II" in the Northern Region.

Date of Hearing : 1.12.2022

Coram : Shri I.S. Jha, Member

Shri Arun Goyal, Member Shri P.K. Singh. Member

**Petitioner**: Power Grid Corporation of India Limited

**Respondents**: Ajmer Vidyut Vitran Nigam Limited and 38 others

Parties Present : Shri S.S. Raju, PGCIL

Shri Nitin Kumar, PGCIL Shri V.P. Rastogi, PGCIL Shri Ashish Alankar, PGCIL Ms. Ashita Chauhan, PGCIL

## **Record of Proceedings**

Case was called out for hearing.

- 2. The representative of the Petitioner has made the following submissions:
  - a. The instant petition is filed for the determination of transmission tariff of 2019-24 tariff period in respect of the following assets covered under "Transmission System for providing connectivity to RE projects at Bikaner (PG), Fatehgarh-II & Bhadla-II" in the Northern Region:

**Asset-1:** Combined Assets of: 1) 500 MVA, 400/220 kV ICT-1 along with associated bays at Fatehgarh-II Sub-station; 2) 500 MVA, 400/220 kV ICT-2 along with associated bays at Fatehgarh-II Sub-station; 3) One no. 220 kV line bay (203) at Fatehgarh-II Sub-station; 4) One no. 220 kV line bay (211) at Fatehgarh-II Sub-station; 5) One no. 220 kV line bay (212) at Fatehgarh-II Sub-station;

Asset-2: One no. 220 kV line bay (221) at Fatehgarh-II Sub-station;

**Asset-3:** Combined Assets of: 1) 500 MVA, 400/220 kV ICT-2 along with associated bays at Bikaner Sub-station; 2) One no. 220 kV line bay (208) at Bikaner Substation:

Asset-4: One no. 220 kV line bay (220) at Fatehgarh-II Sub-station;



**Asset-5:** 500 MVA, 400/220 kV ICT-5 along with associated bays at Fatehgarh-II Sub-station;

**Asset-6:** Combined Assets of: 1) One no. 220 kV line bay (209) at Fatehgarh-II Substation; 2) One no. 220 kV line bay (210) at Fatehgarh-II Sub-station;

Asset-7: One. No. 220 kV line bay (218) at Fatehgarh-II Sub-station;

**Asset-8:** 500 MVA, 400/220 kV ICT-4 along with associated bays at Fatehgarh-II Sub-station:

**Asset-9:** 1500 MVA 765/400 kV ICT along with associated bays at Bhadla-II Substation:

**Asset-10:** One. No. 220 kV line bay (202) at Fatehgarh-II Sub-station;

**Asset-11:** 1500 MVA 765/400 kV ICT along with associated bays at Fatehgarh-II Sub-station:

**Asset-12:** 500 MVA, 400/220 kV ICT-3 along with associated bays at Fatehgarh-II Sub-station;

**Asset-13:** 500 MVA, 400/220 kV ICT-1 along with associated bays at Bhadla-II Substation;

**Asset-14:** 500 MVA, 400/220 kV ICT-2 along with associated bays at Bhadla-II Substation:

**Asset-15:** 3 nos. 500 MVA, 400/220 kV ICT's along with associated bays at Bhadla-II Sub-station;

Asset-16: 9 nos. 220 kV line bays at Bhadla-II Sub-station;

**Asset-17:** 500 MVA, 400/220 kV ICT-1 along with associated bays at Bikaner Substation; and

Asset-18: 3 nos. 220 kV line bays at Bikaner Sub-station.

- b. The Investment Approval (IA) for the project was accorded by Board of Directors of the Petitioner's Company on 31.1.2020 vide Memorandum Ref.: PA1920-11-0AF-IA009, at an estimated cost of ₹56286 lakh including an IDC of ₹1934 lakh based on June 2019, price level.
- c. The scope of the scheme was discussed and agreed in the 2nd meeting of Northern Region Standing Committee on Transmission held on 13.11.2018 and 45th NRPC meeting held on 8.6.2019. The regulatory approval for the instant project has been accorded vide order dated 9.8.2019 in Petition No. 23/MP/2019.
- d. The date of commercial operation (COD) along with the time over-run in case of the instant assets are as follows:

Assets	COD	Delay (in days)
Asset-1	10.8.2021	192



Asset-2	14.8.2021	196
Asset-3	16.8.2021	198
Asset-4	3.9.2021	216
Asset-5	11.9.2021	224
Asset-6	5.10.2021	248
Asset-7	30.10.2021	273
Asset-8	6.11.2021	280
Asset-9	31.3.2022 (Ant.)	425
Asset-10	1.12.2021	305
Asset-11	31.3.2022 (Ant.)	425
Asset-12	15.12.2021	319
Asset-13	31.3.2022 (Ant.)	425
Asset-14	31.3.2022 (Ant.)	425
Asset-15	31.3.2022 (Ant.)	425
Asset-16	31.3.2022 (Ant.)	425
Asset-17	4.1.2022	339
Asset-18	31.3.2022 (Ant.)	425

- e. Additional information has been filed vide affidavit dated 30.11.2022, wherein the revised CODs of the assets is submitted. The assets have further been split into multiple assets so as to match the with the commissioning of generation and now there are 29 assets. Three assets (Asset-14, Asset-15C and Asset-16C to 16H) are still to be put under commercial operation.
- f. Consider the RCE and the revised tariff forms.
- 3. In response to a query of the Commission, the representative of the Petitioner submitted that the generators have matched with the CODs of the assets except in case of Asset-18A, 18B and 18C i.e. Bikaner bays.
- 4. The Commission further directed the Petitioner to submit the following information, on affidavit, by 19.12.2022 with an advance copy to the Respondents:
  - a. Map the assets as per Investment approval.
  - b. Asset wise time over-run along with documentary evidence and Form-12 in case of all the Assets.
  - c. Whether the Petitioner has matched the construction of transmission system with the COD of the generators? If so, the details of the same?
  - d. COD of the transmission assets covered in the instant Petition vis-à-vis COD of associated generation.
  - e. The Petitioner has proposed COD of the Asset 18A, 18B and 18C as 21.1.2022, 9.2.2022, and 9.2.2022 under Regulation 5(2) of the 2019 tariff Regulations. The status of associated downstream transmission lines.
  - f. Soft copy of IDC statement (in .xlsx format) for all the transmission assets.



- 5. The Commission directed the CTUIL to submit the details of the assets that are part of the ATS and the assets that are part of the common transmission system on an affidavit by 19.12.2022, with an advance copy to the parties.
- The Commission directed the Respondents to file their reply by 30.12.2022 on affidavit with an advance copy to the Petitioner, who may file rejoinder, if any, by 9.1.2023. The Commission further directed the Petitioner to adhere to the timeline for completion of written submission and observed that no extension of time shall be granted.
- 7. Subject to the above, the Commission reserved order in the matter.

## By order of the Commission

sd/-(V. Sreenivas) Joint Chief (Law)